

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 9851 OF 2014

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHHANGA & ANR.

Respondent(s)

OFFICE REPORT FOR DIRECTIONS

The matter above mentioned was listed before the Hon'ble Court on 05.12.2014, when the Court was pleased to pass the following order:

**"Delay condoned. Issue notice.
Tag with SLP(Cr1.)No.4361/2014."**

It is submitted that Counsel for the Petitioner has not filed spare copy of the SLP. Therefore show cause notice could not be issued. In this regard the matter above-mentioned was again listed before the Court of Registrar from time to time to complete the service of the show cause notice on both the Respondents. The matter above-mentioned was lastly listed before the Court of Registrar on 04.08.2015, when the following order was passed:

"The office report indicates that although by order dated 15.04.2015 of this Court, four weeks time as last chance was given to the Id.counsel for the petitioner to take fresh steps for the service of notice to the unserved respondents, yet he has not done the needful so far. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter."

It is further submitted that Counsel for the Petitioner has not filed spare copies of the SLP till date.

The office report for directions in the matter above-mentioned is, therefore, listed before the Hon'ble Judge in Chambers for orders.

DATED this the 17th day of September, 2015.

ASSISTANT REGISTRAR

COPY TO:

Mr. Gaurav Dhingra, Advocate
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New Delhi-110201

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ASSISTANT REGISTRAR